

their T.D. Block Programme during 1969-70. Rs. 172.00 lakhs were allocated for the current year. The allocation for 1970-71 has not so far been finalised. The allocations are calculated with reference to the approved schematic pattern.

SETTING UP OF INDUSTRIAL WORKSHOPS IN MADHYA PRADESH FOR THE BLIND AND HANDICAPPED

5054. SHRI D. V. SINGH: Will the Minister of LAW AND SOCIAL WELFARE be pleased to state:

(a) whether any proposals have been received from the Madhya Pradesh Government for the establishment of Industrial workshop for the blind and other handicapped persons under the Fourth Five Year Plan;

(b) if so, the details thereof and the central assistance sought for each of them; and

(c) Government's decisions thereon ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE [DR. (SHRIMATI) PHULRENUGUHA]:
(a) No formal proposals have been received.

(b) and (c). Do not arise.

RETENTION PRICE PAID TO CEMENT INDUSTRY

5055. SHRI K. RAMANI:
SHRI UMANATH:
SHRI P. RAMAMURTI:
SHRI E. K. NAYANAR:

Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state:

(a) whether it is a fact that the price increase of Rs. 13 per tonne given to the cement producers in 1966 provided for elements of Rs. 1.30 for interest on loans for expansion, Rs. 3.85 for expansion, Rs. 2.00 for bonus, Rs. 3.15 for tax and 2.70 for increase in cost of production;

(b) if so, the units which actually utilised the total provision for expansion of Rs. 5.15;

(c) the units which did not utilise the same;

(d) how did the units, which had not expanded, utilised the above provisions for expansion; and

(e) the checks Government intended to enforce for proper utilisation of the above provisions ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED): (a) Yes, Sir.

(b) and (c). A statement is laid on the Table of the House. [Place in library. See No. LT-2498/69].

(d) and (e). The producers were required to keep only a proforma account of the amounts credited to the Expansion Reserve Account at the rate of at least Rs. 4 per tonne and utilise the same for placing orders for plant and machinery for expansion purposes. The utilisation of the accumulation in this account, for the purpose intended has been pursued with the producers from time to time. They have now been asked to keep the unspent balances of the above account in a joint account with the Government to ensure that the funds are in fact spent for the purpose intended.

IMPROPER UTILISATION OF PROVISION FOR EXPANSION BY CEMENT PRODUCERS

5056. SHRI K. RAMANI:
SHRI UMANATH:
SHRI P. RAMAMURTI:
SHRI E. K. NAYANAR:

Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND ANY AFFAIRS be pleased to state;

(a) the steps taken by Government to recover the additional price paid to the cement producers which have utilised the provision for expansion for purposes other than those for which it was intended;

(b) the justification for permanent absorption of the additional provision for expansion in the retention price of such units as have not expanded; and

(c) whether some of the units have been given recently the maximum increase of Rs. 9.50 from the 16th April, 1969 despite the non-utilisation of the provision for expansion ?